

**CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC
SHAREHOLDERS OF DOLPHIN MEDICAL SERVICES LIMITED**

OPEN OFFER FOR ACQUISITION OF UPTO 39,25,988 FULLY PAID-UP EQUITY SHARES HAVING FACE VALUE OF ₹10.00 EACH (“EQUITY SHARES”), CONSTITUTING 26.00% OF THE VOTING SHARE CAPITAL OF DOLPHIN MEDICAL SERVICES LIMITED (“TARGET COMPANY”), FROM ITS PUBLIC SHAREHOLDERS AT AN OFFER PRICE OF ₹4.80 PER OFFER SHARE, PAYABLE IN CASH, BY MR. AMARANDHAR REDDY KOTHA (ACQUIRER 1) AND MR. MALLOUR RAJESH KUMAR (ACQUIRER 2), (COLLECTIVELY REFERRED TO AS THE “ACQUIRERS”), PURSUANT TO AND IN COMPLIANCE WITH REGULATION 4, OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, INCLUDING SUBSEQUENT AMENDMENTS THERETO (“SEBI (SAST) REGULATIONS”). (“OFFER” OR “OPEN OFFER”).

This Corrigendum to the Detailed Public Statement (“DPS”) is being issued by Rarever Financial Advisors Private Limited (“Manager to the Offer”), for and on behalf of the Acquirers to the Public Shareholders of the Target Company.

This Corrigendum should be read in continuation of, and in conjunction with, the Detailed Public Statement dated May 22, 2026 which has been sent to BSE Limited (BSE) on which Equity Shares of Target Company are listed and to the Securities and Exchange Board of India (SEBI) and the Target Company in accordance with the SEBI (SAST) Regulations.

Capitalized terms used in this Corrigendum and not defined herein shall have same meaning ascribed to it in Public Announcement.

In relation to DPS, the Public Shareholders are requested to take note of following modifications:

Point 1. A. Acquirers, “subpoint a.” in the DPS should be read as follows:

Mr. Amarandhar Reddy Kotha (Acquirer 1)

Acquirer 1, Mr. Amarandhar Reddy Kotha, son of Mr. Narayana Reddy Kotha, aged about 52 years, is an Indian resident and holds Permanent Account Number (“PAN”) AKQPK5172K. His residential address is Villa No. 12, Vision Infiniti Homes, Tellapur, Sangareddy District, R.C. Puram Mandal, Telangana – 502032, India. . Tel. No.: +919948298078; E-mail: amar@Datacipher.com

Point 1. A. Acquirers, “Subpoint c.” in the DPS should be read as follows:

Name(s) of the Companies in which the Acquirers holds Directorship:

Sr. No	Name of the Acquirers	Name of the Company
2	Mr. Mallour Rajesh Kumar (Acquirer 2) (DIN: 08125774)	a. Airtree Ventures Private Limited. b. Global Tech Skills Private Limited, c. Ark Energy Private Limited d. I.C.S.A. (India) Limited. He is acting as whole time director and CFO of Datacipher Limited. Further, He is the partner of GP and NR Ventures LLP.

Except as detailed in this Corrigendum, all other terms and contents of the DPS remain unchanged.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and for the fulfilment of their obligations under the SEBI (SAST) Regulations, 2011.

This Corrigendum will be available on the website of the Securities and Exchange Board of India at www.sebi.gov.in.

ISSUED ON BEHALF OF ACQUIRERS BY MANAGER TO THE OFFER
Rarever Financial Advisors Private Limited



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Website: www.rarever.in

Contact Person Mr. Prasann Bhatt / Mr. Jiten Patel

Email ID: - hello@rarever.in

SEBI Reg. No. INM000013217

For and on behalf of the Acquirer

A handwritten signature in black ink, appearing to read "AAR Reddy".

Mr. Amarandhar Reddy Kotha
(Acquirer 1)

A handwritten signature in black ink, appearing to read "Mallour Rajesh Kumar".

Mr. Mallour Rajesh Kumar
(Acquirer 2)

Place: Hyderabad

Date: May 23, 2026